

(ग) सरकारी क्षेत्र में मोटर कारों के निर्माण की जांच की जा रही है। ऐसी स्थिति में इस प्रकार के निर्माण के लिए लक्ष्य प्राप्ति निर्धारित करने का प्रश्न ही नहीं उठता।

(घ) यात्री कारों के निर्माण हेतु आशय पत्र के लिए कोई आवेदन अनिर्णीत नहीं पड़ा है।

Transfer of Delhi Police Officers

441. SHRI MANOHAR LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many senior Police Gazetted Officers (Dy. S. P. and above) who were working in Delhi during the Emergency were transferred/demoted as a matter of punishment by the previous Government for so-called non-compliance with 'illegal orders';

(b) how many of them have since been reinstated to their original position or transferred back to Delhi by the present Government; and

(c) whether there are any cases which are pending and in which appeals have been made by the victim officers of Emergency (Dy. S. P. and above) who had been working in Delhi before and what action has been taken in each case by the present Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). No officer was demoted during the emergency as a matter of punishment for so-called non-compliance of illegal orders. A number of officers were transferred out of Delhi Police, but there is nothing on record to indicate that they were transferred as a matter of punishment.

Recommendations of Working Group on Welfare of Harijans

442. SHRIMATI MOHSINA KIDWAI:

SHRI G. Y. KRISHNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the working group appointed by the Union Home Ministry has submitted its recommendation to the Government for the welfare of Harijans; and

(b) if so, what are those recommendations and the steps taken by the Government for their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). The working group is yet to submit its final Report.

Monopoly of Private Traders in Raw Jute Trade

443. SHRI SOMNATH CHATTERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that jute purchases during 1975-76 work out to be a meagre 3.55 per cent and 6.27 per cent through the cooperatives of jute growers and Jute Corporation of India respectively and over 90 per cent of the trade in raw jute continues to be in the hand of private traders; and

(b) if so, the steps Government have taken/proposed to take to break the monopoly of private traders?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). It is a fact that trading in raw jute is mainly in the hands of private traders. Apart from the steps taken to regulate the raw jute trade, it has been decided to enlarge the operations of the Jute Corporation of India from the 1978-79 season so as to ensure that the jute growers get a fair return for their produce.